

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30994 OF 2014

Between:

1. Hanumara Subhash Chandra Bose, S/o Sri H. Ramachandra Rao, Aged 63 years, Hindu, Occ Business, R/o M/s. S.V.R. Tours and Travels, D.No.20/2, Swamy Complex, A.V. Raod, Kalasipalyam, Bangalore - 560002, Karnataka State.
Vehicle R.No KA-01-AB-9963, AP-23-Y-6255, AP-23-Y-6966, KA-01-AA-9549, KA-01-AB-8955.
2. Hanumara Alivelu Manga Thayaru, W/o Hanumara Subhash Chandra Bose, Aged about 58 years, Hindu, Occ Business, Rio H.No.326, A.V. Road, Kalasipalyam, Bangalore - 560002, Karnataka State. Vehicle R.No. KA-01-AA-3213.
3. M/s S.V.R. Tours and Travels, Represented by its Proprietor, Hanumara Subhash Chandra Bose, Aged about 63 years, Hindu, Occ Business, R/o H.No.20/2, Swamy Complex, A.V. Road, Kalasipalyam, Bangalore - 560002, Karnataka State. Vehicle R.No. KA-01-AB-3096, AP-23-W-3636, KA-01-AB-2844, AP-23-V-3366

...PETITIONERS

AND

1. The State of Telangana, Represented by the Principal, Secretary to Government, Transport, Roads and Building (TR.I), Department, Secretariat, Hyderabad.
2. The State of Andhra Pradesh, Represented by the, Principal Secretary to Government, Transport, Roads and Building (TR.I), Department, Secretariat, Hyderabad.
3. The Transport Commissioner, State of Telangana, Hyderabad.
4. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
5. The Transport Department Check Post, Shapur, Ranga Reddy District, Telangana State.
6. The Motor Vehicle Inspector, Mahaboobnagar, Telangana State.
7. The Transport Department Check Post, Penukonda, Ananthapuram District, Andhra Pradesh State.
8. The Transport Department Check Post, Kurnool, Kurnool District, Andhra Pradesh State.
9. The Motor Vehicle Inspector, Madanapalle, Chittoor District, Andhra Pradesh State.
10. The Motor Inspector, Flying Squad, Ananthapuram, Andhra Pradesh State.

11. The Transport Department Check Post, Zaheerbad Medak District, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue a Writ or Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents 5 to 8 in insisting the quarterly tax for the quarter ending 01-12-2014 to 31-12-2014 from the petitioners No. 1 to 3 in respect of the All India Tourist Vehicles of the petitioners as illegal and void and contrary to the G.O.Ms.No.43, Transport, Roads and Buildings (TR.I) Department, dt.01-06-2014 and direct the respondents not to collect or insist upon the petitioners to pay the quarterly tax in respect of the petitioners All India Tourist Vehicles, the quarterly tax is paid to either of the Telangana or Andhra Pradesh States upto 31-03-2015.

I.A. NO: 2 OF 2014(WPMP. NO: 38748 OF 2014)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents not to collect or insist upon the petitioners to pay the quarterly tax in respect of the petitioners' All India Tourist Vehicles, if the quarterly tax is paid to either of the Telangana or Andhra Pradesh States upto 31-03-2015, pending disposal of the Writ Petition.

**Counsel for the Petitioners: M/s RAJANIKANTH JWALA (NOT PRESENT)
Counsel for the Respondents: SRI M.VIGNESWAR REDDY, GP FOR
TRANSPORT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.30994 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. M.Vigneswar Reddy, learned Government Pleader for Transport for the respondents.

2. It appears the petitioners are not interested in prosecuting the petition.

3. The Writ Petition is dismissed for want of prosecution.

As a sequel, miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to M/s RAJANIKANTH JWALA, Advocate [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CD Copies

PSK.

GJP

CR

HIGH COURT

DATED:14/10/2024

ORDER

WP.No.30994 of 2014



**DISMISSING THE WRIT PETITION
FOR NON-PROSECUTION WITHOUT COSTS.**

⑥ CAR
4/12/24